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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A.No.1519/93

Date of decision:13.10.1993.

M.P.No.2028, 2179/93

Sh. Ashok Kumar Singh & Ors. .... Applicants

versus

Union of India & Ors. .... Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicants : Mrs. Meera Chhibber, counsel

For the respondents : Ms. Pratima Mittal, proxy  
counsel for Sh.K.C.Mittal,  
counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The 7 petitioners before us are casual workers. They have approached us with the principal prayer that the respondents may be directed to regularise their services. A number of reliefs have been claimed in the petition. The learned counsel for the petitioners has confined her submissions to the relief already stated.

Counter-affidavit has been filed on behalf of the respondents. The learned counsel for both the parties have been heard.

*S.K.D.*

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The O.A. has not been admitted as yet. However, we are disposing of the same finally as the controversy involved is very short.

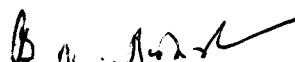
Our attention has been drawn to a recent scheme which has come into force with effect from 1.9.1993. This scheme is called " Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Government of India, 1993."

We have examined the terms of the scheme. We are satisfied that the said scheme is applicable to the cases of the petitioners. The petitioners have successfully demonstrated in the O.A. and in the rejoinder-affidavit that they have rendered continuous service of atleast one year and they had been engaged for a period atleast 240 days.

The respondents shall strickly apply the said scheme to the cases of the petitioners in accordance with the terms of that scheme.

The prayer in the O.A. is that the orders terminating the services of the petitioners may be quashed. It is stated in the counter-affidavit that the petitioners are still in service and, therefore, the question of terminating their services does not arise.

With these directions, this O.A. is disposed of finally. No costs.

  
(B.N. DHOUDIYAL)

Member(A)

  
(S.K. DHAON)

Vice-Chairman

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